

ADMINISTRATIVE ORDER NO. 8 OF 2021

Dated 19th January' 2021

It has come to my notice that the class III and IV employees of District Judgeship are not submitting complete details of their movable and immovable properties in their MIP statements. Hence, following guidelines are issued to be strictly followed by all officials while submitting their movable & immovable property statements, any lapse in this regard shall entail disciplinary action against the concerned employee.

- 1 All the officials belonging to Group-C shall submit their statement of movable & immovable property every year and the employees belonging to Group-D shall submit their statements every 5th year.
2. In case, spouse of any official is working in other government department, copy of statement of movable & immovable properties furnished by him/her to his/her department must be furnished with the MIP statement.
3. If any immovable property has been purchased in the name of spouse, who is working in other government department, copy of permission obtained from such other department where spouse works must be submitted along with a copy of sale-deed.
4. If any official has earned any income from sources other than his/her salary, proof of such sources must be furnished with the MIP statement.
5. If a movable property of more than Rs 10,000/- has been purchased by an official, it shall be necessary for him/her to mention



it in his/her MIP statement. However, where the value of movable property purchased is Rs 50,000/- or more, it shall be necessary to give information immediately after purchase along with the receipt of purchase and proof of source of fund. The same shall also be mentioned in the MIP statement.

6. All the officials are also directed to make strict compliance of the directions issued by Hon'ble High Court vide C.L No. 10/UHC/Admin.A/2020 dated 14.08.2020; C.LNo. 12/UHC/Admin.A-1/2020 dated 10.09.2020 and C.L No. 13/UHC/Admin.A/2020 dated 13.10.2020 regarding submission of movable and immovable property statement.

In case any of the above details are not furnished by any official in his/ her MIP statement, he/ she shall not be considered for grant of ACP / promotion etc. besides appropriate disciplinary proceedings shall also be initiated against such official.

Office to inform all the officials belonging to Group C & D of this judgship.


(Amit Kumar Sirohi)
District Judge, Tehri Garhwal

OFFICE OF DISTRICT JUDGE, TEHRI GARHWAL

1. Addl. District & Sessions Judge, Tehri Garhwal
2. Judge, Family Court, Tehri Garhwal
3. Chief Judicial Magistrate, Tehri Garhwal
4. Civil Judge (S.D), Tehri Garhwal
5. Addl. Civil Judge (S.D), Tehri Garhwal

6. Civil Judge (J.D), New Tehri / Pratap Nagar
7. Civil Judge (J.D), Kirti Nagar
8. Civil Judge (J.D), Narendra Nagar
9. Officer in charge Nazarat/ Account.
10. Copying Department
- 11 Administrative Office to circulate among all the employees of District Judge Court.
12. System Assistant to upload in the website
13. Guard File

C.A.O

District Judgeship Tehri Garhwal